IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 329 of 2019

Punam Kumari --- --- Appellant

Versus

Bansidhar Singh --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Akchansh Kishore, Advocate

04/ 20.07.2020 Mr. Akchansh Kishore appears for the appellant through Video Conferencing and prays for three weeks' time to remove the following defects.

i. C.C. of decree with AFS of Rs. 15/- may be filed.
ii. Learned counsel may sign on certificate with enrollment number.
iii. District may be mentioned on page no. 1.
iv. Limitation petition may be filed.

2. As prayed for, three weeks' time is allowed to the learned counsel for the appellant to remove the surviving defects.

(**Aparesh Kumar Singh, J)**

(Anubha Rawat Choudhary, J)

Ranjeet/